

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**CA Nos.321/2019, 685/2019, IA
No.591/2020, 131/2021, 157/2021,
159/2021 & 324/2021**

IN

**CP (IB) No.223/Chd/Hry/2018
(Admitted matter)**

**Under Sections 30 (6), 60 (5), 66, 43
& 45 (2) of the Insolvency and
Bankruptcy Code, 2016 read with
Rule 11 of the National Company
Law Tribunal Rules, 2016.**

In the matter of:

Shri Amit Kansal.Applicant-Operational Creditor.

Versus

RP Basmati Rice Limited.Respondent-Corporate Debtor.

Due to paucity of time, the matter could not be taken up
today, hence adjourned to 05.07.2021.

Sd/-
Court Officer.

June 18, 2021
AK